

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CRIMINAL APPELLATE JURISDICTION

CRIMINAL PUBLIC INTEREST LITIGATION (ST) NO.3031 OF 2022

Hemant Baburao Patil

...Petitioner

Versus

The State of Maharashtra & Ors.

...Respondents

Mr.R.N. Kachave, for the Petitioners in both PILST.

Mr.A.S. Pai, PP a/w Mr.A.R. Patil, APP for Respondent-State in both PILST.

CORAM : S.V. GANGAPURWALA &
S.G. DIGE, JJ.

DATE : 14 NOVEMBER 2022

P.C:-

1. Complaints/FIR is registered against some Respondents.

2. We do not find sufficient details placed on record to issue direction as sought against all the Respondents.

3. The PIL as such is disposed of.

(S.G. DIGE, J.)

(S.V. GANGAPURWALA, J.)